

[Translation]

Ground Water Institute

181. SHRI N.J. RATHVA:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there is any proposal with the Union Government to set up a Ground Water Institute in Gujarat;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No, Sir.

(b) and (c) Do not arise.

[English]

Border Fencing

182. SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the progress made so far in erecting barbed fence along the border of Rajasthan with Pakistan to check infiltration; and
- (b) the total amount spent in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI RAJESH PILOT): (a) 333 Kms. of fencing in Ganganagar and Bikaner Sectors of Rajasthan have been completed. Further, work is in progress in 267 Kms. in Jaisalmer and Barmer Sectors.

(b) Expenditure incurred upto 31.10.1994 is Rs. 85.16 crores.

[English]

Welfare Scheme for STs in Andhra Pradesh

183. SHRI D. VENKATESWARA RAO:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any request from Andhra Pradesh for release of additional funds under the Tribal Family Welfare Assistance Programme and extension of the Modified Areas Development Agencies Scheme to the Scheduled Tribes living in non-schedule areas in the State:

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) A Memorandum was submitted to the Welfare Minister on 28.8.94 by Shri D.S. Redya Naik, Chairman, and members of the Andhra Pradesh Legislative Committee on Welfare of Scheduled Tribes, regarding the

special problems of tribals in Andhra Pradesh in which it was requested that additional funds to the tune of around Rs. 40 crores may be released for giving subsidy to tribal families under the Family Assistance Programme.

The Chairman and members of the Andhra Pradesh Legislative Committee on Welfare of Scheduled Tribes in their Memorandum submitted to the Welfare Minister on 28.8.1994, also stressed that, in Andhra Pradesh, especially in the Telengana area, a large number of tribals residing in hamlets i.e. Thandas, Gudems etc. are not being benefitted under the MADA Programme because of the condition that 50% of the population of 10,000 or 5,000 in the selected pockets must be tribals, is not fulfilled. As such, the Committee requested that necessary instructions be issued to make all tribals living in hamlets, Thandas, Gudems, etc., eligible under the MADA Programme.

(c) The Government of India does not have any specific programme by the name of Tribal Family Welfare Programme. However, Special Central Assistance towards Tribal Sub-Plan is released to State Governments, mainly for family-oriented income-generating schemes for members of the Scheduled Tribes according to prescribed norms. It is found not possible to give additional allotment of Rs. 40 crores under SCA due to constraint of funds.

Regarding the request about extension of the Modified Area Development Approach to the STs living in the non-scheduled areas in the State, it may be mentioned that all the existing Modified Area Development Approach locations in Andhra Pradesh, fall outside the Scheduled Area. Moreover, the tribals who are not covered under the Modified Area Development Approach are also being given assistance as Dispersed Tribal Groups (DTGs). Separate funds are being earmarked by Government of India for these tribals from out of Special Central Assistance.

[Translation]

Atrocities on SCs/STs

184. SHRI MRUTYUNJAYA NAYAK:

Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question No. 616 on July 28, 1994 regarding atrocities on SCs/STs and state:

- (a) whether the information in regard to parts (b), (c), (d) and (e) of the question has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the information is likely to be collected?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d) The information for fulfilling the assurance given in respect of Lok Sabha unstarred question No. 616 answered on 28th July, 1994 has been received from 10 States and 5 UTs viz, Goa, Haryana, Himachal Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Punjab, Tripura and Uttar Pradesh and the UTs of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu and Lakshadweep. Details are furnished in the Statement attached. Information is being collected from other States and will be laid on the Table of the House.